

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FOURTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Forty-fourth Report.

2. The Committee met on the 4th May, 1964 for—

- (I) Classification and allocation of time for discussion of the following Bills :—
 - (1) The Representation of the People (Amendment) Bill, 1964 (*Insertion of new section 6A*) by Shri Prakash Vir Shastri.
 - (2) The Fixation of Responsibility (of Persons in Authority) Bill, 1964 by Shri V. C. Parashar.
 - (3) The Constitution (Amendment) Bill, 1964 (*Amendment of article 85*) by Shri Prakash Vir Shastri.
 - (4) The Constitution (Amendment) Bill, 1964 (*Omission of article 370*) by Shri Prakash Vir Shastri.
- (II) Examination of the following Constitution (Amendment) Bills, under Rule 294 (1) (a) of the Rules of Procedure :—
 - * (1) The Constitution (Amendment) Bill, 1964 (*Amendment of article 316*) by Shri S. N. Chaturvedi.
 - * (2) The Constitution (Amendment) Bill, 1964 (*Omission of article 331*) by Shri Panna Lal Barupal.
 - * (3) The Constitution (Amendment) Bill, 1964 (*Amendment of article 295*) by Shri V. C. Parashar.

CLASSIFICATION AND ALLOCATION OF TIME TO BILLS

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Prakash Vir Shastri (who is also a Member of the Committee) and Shri V. C. Parashar attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Constitution (Amendment) Bill, 1964 (*Omission of article 370*) by Shri Prakash Vir Shastri in category 'A' and the other three Bills in category 'B' and recommended allocation of time to them as indicated below :—

- (1) The Representation of the People (Amendment) Bill, 1964 (*Insertion of new section 6A*). 1 hour.
- (2) The Fixation of Responsibility (of Persons in Authority) Bill, 1964. 1 hour.
- (3) The Constitution (Amendment) Bill, 1964 (*Amendment of article 85*). 1 hour.
- (4) The Constitution (Amendment) Bill, 1964 (*Omission of article 370*). 2 hours.

*Circulated to Members separately (Bill Nos. 47, 48 and 49 of 1964).

EXAMINATION OF THE CONSTITUTION (AMENDMENT) BILLS

5. The Members who had given notices of the Bills and representatives of Ministry concerned with the Bills had been invited to be present at the sitting. Shri V. C. Parashar attended the sitting. The representatives of the Ministry of Home Affairs were present.

6. The Committee examined the Bills and arrived at the following findings :--

FINDINGS OF THE COMMITTEE

(1) The Constitution (Amendment) Bill, 1964 (*Amendment of article 316*) by Shri S. N. Chaturvedi.

The Bill sought to raise the age of retirement of members of the State Public Service Commissions from sixty years to sixty-two years.

After hearing the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1964 (*Omission of article 331*) by Shri Panna Lal Barupal.

The Bill sought to omit article 331 of the Constitution.

After hearing the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1964 (*Amendment of article 295*) by Shri V. C. Parashar.

The Bill sought to amend article 295 of the Constitution.

After hearing the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

RECOMMENDATIONS

7. The Committee recommend that—

(i) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House; and

(ii) Sarvashri S. N. Chaturvedi, Panna Lal Barupal and V. C. Parashar be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI:

May 4, 1964.

Vaisakha 14, 1886 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.